

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

NO: LOK/INQ/14-A/506/2014/ARE-10

Multi Storied Building,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date:08/11/2016

**RECOMMENDATION**

Sub:-Departmental inquiry against

- (1) Sri Rathod R.S., Executive Engineer, Bagalkot Town Development Authority, Division No.1, Bagalkot;
- (2) Sri M.G. Hegde, Asst. Executive Engineer, Public Works Sub Division, Virajpet;
- (3) Sri R.G. Bhat, Assistant Executive Engineer, Project Sub Division, Karwar.
- (4) Sri Sudarshan S., Asst. Engineer (Division-2), Public Works Sub-Division, Haliyal; and
- (5) Sri Gurusiddappa C. Gokhale, Assistant Engineer, Public Works Sub-Division, Honnavar- Reg.

Ref:- 1) Government order No. ಲೋಕ 311 ಸೇವೆ 2014, Bengaluru,  
Dated 12/9/2014

2) Nomination order No.LOK/INQ/14-A/506/2014,  
Bengaluru, Dated 17/9/2014 of Hon'ble  
Upalokayukta-1, State of Karnataka, Bengaluru

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The Government by its Order dated 12/9/2014, initiated the disciplinary proceedings against(1) Sri Rathod R.S., Executive Engineer, Bagalakote Town Development Authority, Division No.1, Bagalakote; (2) Sri M.G. Hegde, Assistant Executive Engineer, Public Works Sub Division, Virajapet; (3) Sri R.G. Bhat, Assistant Executive Engineer, Project Sub Division, Karwar; (4) Sri Sudarshan S, Assistant Engineer (Division-2), Public Works Sub Division, Haliyal; and (5) Sri Gurusiddappa C. Gokhale, Assistant Engineer, Public Works Sub Division, Honnavar (hereinafter referred to as Delinquent Government Officials 1 to 5, for short as



**'DGO-1, DGO-2, DGO-3, DGO-4 and DGO-5, respectively')** and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/506/2014, Bengaluru Dated 17/9/2014, nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bangalore, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 to 5 for the alleged charge of misconduct, said to have been committed by them.

3. DGOs 1 to 5 were tried for the following charge:

"That, the DGOs 1 to 5 were entrusted with improvement of road NH 206 between 3 KM to KM 5.50 from Kavalakki to Berolli Nagare Tari Road under NABARD scheme, wherein the Government has approved administrative sanction. DGOs prepared the estimate for improvement of 1.30 KM length of road and tender was called for the said work and entrusted the contract to Sri M.T. Kukkalli. But while sending the draft contract agreement, name of road has been changed as Nagari Tari to Berolli Church. DGOs have changed the chainage from KM 3 to 5.50 between Kavalakki to Berolli Nagare Tari Road to KM 2.10 to 3.40 KM between Nagare Tari to Berolli Church without submitting any requisition to the Government for change of chainage. No fresh estimate with regard to the said changed chainage work was prepared, no approval was obtained. The amount sanctioned by the Government to improve the road from KM 3 to 5.50



KM running from Kavalakki to Berolli Road has been misutilised to the tune of Rs.40 Lakhs. DGOs failed to obtain prior permission from the Competent Authority for change of chainage and would have prepared fresh estimate before taking up work, but not done so. Thereby caused loss of exchequer to the Government. Thus, DGOs being Government servants failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants and thus committed misconduct as enumerated U/R 3(1) of Karnataka Civil Service (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charge against DGOs 1 to 5.

5. On re-consideration of the evidence, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. The Inquiry Officer has held that DGOs 1 to 5 have misutilised a sum of Rs.40.00 Lakhs sanctioned for improvement of road from KM 3 to KM 5.50 running from Kavalakki to Berolli road.

7. As per the First Oral Statements furnished by DGOs 1 to 5, DGO-1 Sri Rathod R.S is due to retire from service on 31/3/2023;

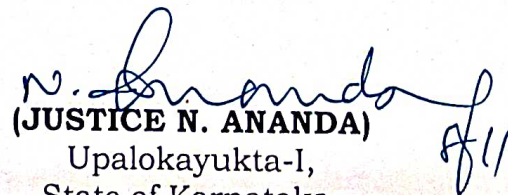


DGO-2 Sri M.G. Hegde is due to retire from service on 31/8/2018;  
DGO-3 Sri R.G. Bhat is due to retire from service on 30/6/2019;  
DGO-4 Sri Sudarshan S, is due to retire from service on  
31/1/2023; and DGO-5 Sri Gurusiddappa C Gokhale is due to  
retirement from service on 31/8/2024.

7. Having regard to the nature of charge proved against DGO-1  
Sri Rathod R.S.; DGO-2 Sri M.G. Hegde; DGO-3 Sri R.G. Bhat;  
DGO-4 Sri Sudarshan S; and DGO-5 Sri Gurusiddappa C Gokhale;  
it is hereby recommended to the Government to impose penalty of  
withholding two annual increments with cumulative effect on  
DGO-1 Sri Rathod R.S.; DGO-2 Sri M.G. Hegde; DGO-3 Sri R.G.  
Bhat; DGO-4 Sri Sudarshan S; and DGO-5 Sri Gurusiddappa C  
Gokhale, besides recovering a sum of Rs.8.00 Lakhs each towards  
financial loss caused by them to the State Exchequer from salary  
and pension allowances payable to DGOs 1 to 5.

9. Action taken in the matter shall be intimated to this  
Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta-I,  
State of Karnataka,  
Bengaluru.



**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No. LOK/INQ/506/2014/ARE-10

Multistoreyed Building  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.

Date : 17.1.2018

**MODIFIED RECOMMENDATION**


**Sub:** Departmental Enquiry against :-  
Sri. R. N. Rathod, the then Executive Engineer,  
Public Works Division, Karwar and others-reg.,

**Ref :** 1. Recommendation dt. 08.11.2016  
2. Letter No. ಲೋಕಾ 311 ಸೇವಾ 2014 dt.26.12.2017 of the  
Addl. Chief Secretary to Government, Public Works,  
Ports and Inland Water Transport Department,  
Bangalore

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With reference to the above, in reply to the letter cited  
at reference No. 2, re-recommendation against the DGO –  
Sri. M.G. Hegde is made as follows :

“It is hereby re-recommended to impose penalty of  
**reduction of pay of scale to next two lower  
stages** against the DGO Sri. M.G. Hegde,  
Assistant Executive Engineer, Public Works Sub  
Division, Virajpet.”

  
(Justice N. Ananda),  
Upalokayukta-I, 18/1  
State of Karnataka,  
Bengaluru.



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**KARNATAKA LOKAYUKTA**

NO: LOK/INQ/14-A/506/2014/ARE-10

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 05/02/2021

**MODIFIED RECOMMENDATION**

Sub:- Departmental inquiry against;

- 1) Sri. M.G. Hegde, Assistant Executive Engineer,  
Public Works sub division, Virajpet and
- 2) Sri. R.G.Bhat, Assistant Executive Engineer,  
Project Sub division, Karwar- Reg.

Ref:- 1) Inquiry report dated 27/10/2016 of Additional  
Registrar of Enquiries-12, Karnataka Lokayukta,  
Bengaluru.


- 2) Recommendation of even number dated 8/11/2016.
- 3) Government letter No. ಲೋಕ 311 ಸೇವಾ 2014, Bengaluru  
dated 19/10/2020.

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With reference to the above, in reply to the letter cited at  
reference No.3, re-recommendation against the DGO-2 Sri. M.G.  
Hegde and DGO-3 Sri. R.G.Bhat is made as follows :

“It is hereby re-recommended to the Government for  
imposing the penalty of withholding 5% pension for 5  
years against DGO-2 Sri. M.G. Hegde and DGO-3 Sri.  
R.G.Bhat and to recover the financial loss caused by  
them to the State Exchequer from pension allowances  
payable to them”.

Action taken in the matter shall be intimated to this  
Authority.

  
(JUSTICE B.S. PATIL)

Upalokayukta  
State of Karnataka, Bengaluru